

**Complaints from L.P.G. Distributors
of Dahod, Gujarat**

8040. SHRI SOMJIBHAI DAMOR : Will the Minister of ENERGY be pleased to state :

(a) is a fact that Government have received complaints from LPG distributors Dahod Panchmahal District of Gujarat for short and delayed supply of LPG from the Refinery; and

(b) if so, what is the reason of the short and delayed supply when Vadodra Refinery is very close to Dahod ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) LPG in Dahod, Gujarat, is being marketed by Indian Oil Corporation Limited. The above company had not received any complaints from its distributors regarding short and delayed supply of LPG from the Refinery.

(b) Does not arise.

Legislation Re : Building Construction Workers

8041. SHRI B.V. DESAI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government propose to bring shortly a legislation to promote the health and safety of 2.2 million building construction workers in the country;

(b) whether the proposed legislation will cover building and construction workers employed on roads, dams, irrigation projects and thermal stations;

(c) whether it is a fact that Government have set up two inter-state study groups to visit the States where migrant workers are

employed to investigate their working and living conditions;

(d) whether it is also a fact that Government have constituted six sub-committees to go into the question of abolition of contract labour in certain operations and establishments for which the Central Government are the appropriate authority; and

(e) by what time the law in this regard is likely to be introduced ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :

(a) Yes, Sir,

(b) Yes, Sir.

(c) Yes, Sir.

(d) and (e) As decided by the Central Advisory Contract Labour Board, the following Committees have been constituted to go into the question of abolition of Contract Labour System in various establishments covered by the Act:—

(i) Committee on Contract Labour System in Chromite, Mica, Magnesite, Gypsum and Fire-Clay Mines;

(ii) Committee to consider difficulties being faced by Coal Companies in implementing the notification issued under Section 10 of the Contract Labour (Regulation and Abolition) Act, 1970.

(iii) Committee on Contract Labour System in Coal and Ash Handling Loco Sheds of the Indian Railways;

(iv) Committee on Contract Labour System in the Major Port Trusts; and

(v) Committee on Contract Labour System in the categories of work specified below in the Indian Railways—